

NOTIFICATION

New Delhi, the 1st May, 2018

G.S.R. 423(E).—In exercise of the powers conferred by clause (zh) of sub-section (2) of section 239 read with sub-section (1) of section 223 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby makes the following rules, namely:-

1. Short title and commencement.- (1) These rules may be called the Insolvency and Bankruptcy Board of India (Form of Annual Statement of Accounts) Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions:- (1) In these rules, unless the context otherwise requires;-

(a) 'Code' means the Insolvency and Bankruptcy Code, 2016 (31 of 2016);

(b) 'Fund' means the Fund of the Board constituted under sub-section (1) of section 222 of the Code;

(c) 'Form' means form annexed to these rules;

(d) 'Schedule' means the Schedule annexed to these rules;

(e) 'year' means a financial year beginning on 1st April and ending on 31st March of the immediately following year.

(2) Words and expressions used and not defined in these rules, but defined in the Code shall have the meanings respectively assigned to them in the Code.

3. Maintenance of accounts and records:- The Board shall maintain its accounts and records in the Form of financial statements annexed to these rules.

(2) The Board Shall follow the general directions of the Central Government given in consultation with the Comptroller and Auditor General of India in maintaining the financial statements.

4. Preparation and submission of annual statement of accounts of the Board:- (1) The Board shall prepare its annual statement of accounts and balance sheet showing the financial results and significant accounting policies in Form `A`, Form `B` and Form `C` and the Schedules.

(2) The annual statement of accounts and balance sheet of the Board, duly authenticated by the whole-time members in-charge of Finance Accounts Department of the Board, Chairperson of the Audit Committee of the Board and Chairperson and approved by the Board shall be forwarded to the Comptroller and Auditor General of India, for the purposes of audit, within three months of the end of the financial year.

(3) The duly audited annual statement of accounts and balance sheet of the Board as certified by the Comptroller and Auditor General of India together with the audit report thereon shall be forwarded by the Chairperson for every financial year to the Central Government of laying before each House of Parliament.

FORM OF FINANCIAL STATEMENTS

[see sub rule (1) of rule 3]

Form - 'A' (see sub-rule (1) of rule 4)

Insolvency and Bankruptcy Board of India

Balance Sheet as at _____

(Amount in Rs.)

FUND AND LIABILITIES	Schedule	Current Year	Previous Year
Fund	I		
Reserves and Surplus	II		
Earmarked/Endowment Funds	III		
Secured Loans and Borrowings	IV		
Unsecured Loans and Borrowings	V		
Deferred Credit Liabilities	VI		
Current Liabilities and Provisions	VII		
TOTAL			
ASSETS			
Fixed Assets	VIII		
Investments - From Earmarked/Endowment Funds	IX		
Investments - Others	X		
Current Assets, Loans and Advances	XI		
Miscellaneous Expenditure (to the extent not written of or adjusted)			
TOTAL			
Significant Accounting Policies	XXII		
Contingent Liabilities and Notes on Accounts	XXIII		

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

**Whole Time Member
(In charge of Finance
And Accounts) IBBI**

**Chairperson
Audit Committee, IBBI**

**Chairperson
IBBI**

Place: Delhi

Date:

Form 'C'

RECEIPT AND PAYMENT ACCOUNTS FOR THE PERIOD/YEAR ENDED

[see sub rule (1) of rule 4]

(Amount in Rs.)

RECEIPTS	Current Year	Previous Year	PAYMENTS	Current Year	Previous Year
I. Opening Balances			I. Expenses		
(a) Cash in Hand			a) Establishment expenses (corresponding to Sch. 18)		
(b) Bank Balance			b) Administrative Expenses (Corresponding to Schedule 19)		
(i) In current Accounts					
(ii) In Deposit Accounts					
(iii) Saving Accounts					
II. Grants Received			II. Payment made against funds for various projects		
(a) From Government of India			(Name of the fund or project should be shown along with the particulars of payment made for each project)		
(b) From Other Sources (Details) (Grants for Capital and Revenue Expenditure to be shown separately)					
III. Income on Investment from			III. Investments and Deposits Made		
(a) Earmarked/Endowment funds			a) Out of Earmarked/Endowment funds		
(b) Own funds (Investment - others)			b) Out of own funds (Investment - others)		
IV. Interest Received			IV. Expenditure on Fixed Assets & Capital Work-in-Progress		
(i) On Bank Deposits			a) Purchase of fixed Assets		
(ii) Loans, advances etc.			b) Expenditure on Capital Work-in-		

			progress		
V. Other Income (Specify)			V. Refund of surplus money/loans		
			a) To the Government of India		
			b) To other providers of funds		
VI. Amount Borrowed			Vi. Finance Charges (Interest)		
VII. Any other receipts (give details)			VII. Other Payments (Specify)		
			VIII. Closing Balances		
			a) Cash in Hand		
			b) Bank Balances		
			(i) In current Accounts		
			(ii) In Deposit Accounts		
			(iii) Savings Accounts		
TOTAL			TOTAL		

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

**Whole Time Member
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**Chairperson
Audit Committee, IBBI**

**Chairperson
IBBI**

Place: Delhi

Date:

Form 'B'

INCOME AND EXPENDITURE ACCOUNT FOR THE PERIOD/YEAR ENDED __

[see sub rule (1) of rule 4]

INCOME	Schedule	Current Year	Previous Year
Grants/Subsidies	XII		
Fees/Subscriptions	XIII		
Income from Investments (Income on investment, from earmarked/endowment funds transferred to funds)	XIV		
Income from Royalty, Publications etc.	XV		

Interest Earned	XVI		
Other Income	XVII		
Total (A)			
EXPENDITURE	Schedule	Current Year	Previous Year
Establishment Expenses	XVIII		
Other Administrative Expenses etc.	XIX		
Expenditure on Grants, subsidies etc.	XX		
Interest	XXI		
Depreciation (Net Total at the year end corresponding to Schedule VIII)	XXII		
Total (B)			
Balance being excess of Income over Expenditure (A-B) Transfer to Special Reserve (Specify each) Transfer to/from General Reserve			
Balance Being Surplus (Deficit) Carried to Corpus/Capital Fund			
Significant Accounting Policies	XXII		
Contingent Liabilities and Notes on Accounts	XXIII		

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

**Whole Time Member
(In charge of Finance
And Accounts) IBBI**

**Chairperson
Audit Committee, IBBI**

**Chairperson
IBBI**

Place: Delhi

Date:

**SCHEDULE - I
[See sub-rule (1) of rule 4]
FUND**

(Amount in Rs.)

	Current Year		Previous Year	
Balance as at the beginning of the year				
Add: Contributions towards fund				
Add/(Deduct): Balance of net income/ (expenditure) transferred from the Income and Expenditure Account				
BALANCE AS AT THE YEAR –END				

SCHEDULE - II

[See sub-rule (1) of rule 4]

RESERVES AND SURPLUS

(Amount in Rs.)

	Current Year		Previous Year	
1.Capital Reserve				
As per last Account				
Addition during the year				
Less: Deductions during the year				
2.Revaluation Reserve				
As per last Account				
Addition during the year				
Less: Deductions during the year				
3.Special Reserves				
As per last Account				
Addition during the year				
Less: Deductions during the year				
4.General Reserve				
As per last Account				
Addition during the year				
Less: Deductions during the year				
TOTAL				

SCHEDULE - III

[See sub-rule (1) of rule 4]

EARMARKED/ENDOWMENT FUNDS

	Fund Wise Break up				Totals	
	Fund WW	Fund XX	Fund YY	Fund ZZ	Current Year	Previous Year
(a) Opening balance of the funds						
(b) Additions to the Funds:						
(i) Donations/grants						
(ii) Income from investments made on account of funds						
(iii) Other additions (specify nature)						
Total (a + b)						
(c) Utilisation/Expenditure towards objectives of funds						
(i) Capital Expenditure						
- Fixed Assets						
- Others						
Total						
(ii) Revenue Expenditure						

- Salaries, Wages and allowances etc.						
- Rent						
- Other Administrative Expenses						
Total						
Total (c)						
NET BALANCE AS AT THE YEAR END (a + b - c)						

1. Disclosures shall be made under relevant heads based on conditions attaching to the grants.
2. Plan Funds received from the Central Government are to be shown as separate Funds and not to be mixed up with any other funds.

SCHEDULE – IV
[see sub-rule (1) of rule 4]
SECURED LOANS AND BORROWINGS

(Amount in Rs.)

	Current Year		Previous Year	
1. Central Government				
2. Financial Institutions				
(a) Terms Loans				
(b) Interest accrued and due				
3. Banks				
(a) Term Loans	-			
Interest accrued and due				
(b) Other Loans (specify)				
- Interest accrued and due				
4. Other Institutions and Agencies				
5. Debentures and bonds				
6. Others (Specify)				
TOTAL				
Note: Amounts due within one year				

SCHEDULE – V
[see sub-rule (1) of rule 4]
UNSECURED LOANS AND BORROWINGS

(Amount in Rs.)

	Current Year		Previous Year	
1. Central Government				
2. Financial Institutions				
3. Banks				
(a) Term Loans				
(b) Other Loans (specify)				
4. Other Institutions and Agencies				
5. Debentures and bonds				

6. Fixed Deposits				
7. Others (Specify)				
TOTAL				
Note: Amounts due within one year				

SCHEDULE – VI
[see sub-rule (1) of rule 4]
DEFERRED CREDIT LIABILITIES

(Amount in Rs.)

	Current Year	Previous Year
1. Acceptances secured by hypothecation of capital equipment and other assets		
2. Others		
TOTAL		
Note: Amounts due within one year		

SCHEDULE – VII
[see sub-rule (1) of rule 4]
CURRENT LIABILITIES AND PROVISIONS

	Current Year		Previous Year	
A. CURRENT LIABILITIES				
1. Acceptances				
2. Sundry creditors:-				
(a). For Goods				
(b). Others				
3. Advances Received				
4. Interest accrued but not due on:				
(a) Secured Loans/borrowings				
(b) Unsecured Loans/borrowings				
5. Statutory Liabilities:				
(a) Overdue				
(b) Others				
6. Other Current Liabilities				
TOTAL (A)				
B. PROVISIONS				
1. For Taxation				
2. Gratuity				
3. Superannuation/Pension				
4. Accumulated Leave Encashment				
5. Trade Warranties/Claims				
6. Others (Specify)				
TOTAL (B)				
TOTAL (A +B)				

Cost of assets on hire purchase basis included above

SCHEDULE – VIII
[see sub-rule (1) of rule 4]
FIXED ASSETS

(Amount in Rs.)

Description	GROSS BLOCK				DEPRECIATION				NET BLOCK	
	Cost as at beginning of the year	Additions during the year	Deductions / Adjustments during the year	Cost at the year end	As at the beginning of the year	During the year	Deductions / adjustments during the year	Total upto the year end	As at the current year end	As at the previous year end
A. fixed assets										
1. Land										
(a) Freehold										
(b) Leasehold										
2. Buildings										
(a) On Freehold Land										
(b) On Leasehold Land										
(c) Ownership Flat/ Premises										
(d) Superstructures on Land not belonging to the entity										
3. Plant Machinery & Equipment										
4. Vehicles										
5. Furniture & Fixture										
6. Office Equipment										
7. Computers/ Peripherals										
8. Electrical Installations										
9. Library Books										
10. Tube wells & Water Supply										
11. Other Fixed Assets										
Total of Current year										
Total of previous year										
B. Capital work in progress										
TOTAL										

Note: To be given as to cost of assets on hire purchase basis included above

SCHEDULE – IX
[See sub-rule (1) of rule 4]
INVESTMENTS FROM EARMARKED/ENDOWMENT FUNDS

(Amount in Rs.)

	Current Year	Previous Year
1. In Government Securities		
2. Other approved Securities		
3. Shares		
4. Debentures and Bonds		
5. Subsidiaries and Joint Ventures		
6. Others (to be specified)		
TOTAL		

SCHEDULE – X
[See sub-rule (1) of rule 4]
INVESTMENTS – OTHERS

(Amount in Rs.)

	Current Year	Previous Year
1. In Government Securities		
2. Other approved Securities		
3. Shares		
4. Debentures and Bonds		
5. Subsidiaries and Joint Ventures		
6. Others (to be specified)		
TOTAL		

SCHEDULE – XI
[See sub-rule (1) of rule 4]
CURRENT ASSETS, LOANS, ADVANCES ETC.

(Amount in Rs.)

	Current Year	Previous Year
CURRENT ASSETS, LOANS, ADVANCES ETC.		
A Current Assets:		
1. Debts:		
(a) Debts Outstanding for a period exceeding six months		
(b) Others		
2. Cash balances in hand (including cheques/ drafts and imprest)		
3. Bank Balances:		
(a) With Scheduled Banks:		
(b) With Non-Scheduled Banks:		
- In current accounts		
- In deposit accounts		
- In savings accounts		
4. Post Office - Savings Accounts		
TOTAL (A)		

B	LOANS, ADVANCES AND OTHER ASSETS				
	1. Loans to:				
	(a) Staff				
	(b) Other Entities engaged in activities/ objectives similar to that of the entity				
	(c) Other (specify)				
	2. Advances and other amount recoverable in cash or in kind or for value to be received:				
	(a) On capital account				
	(b) Prepayments				
	(c) Others				
	3. Income Accrued				
	(a) On investments from Earmarked/ Endowment fund				
	(b) On investment - others				
	(c) On loans and advances				
	(d) Others (includes income due unrealized Rs.)				
	4. Claims Receivable				
	TOTAL (B)				
	TOTAL (A+ B)				

SCHEDULE – XII

[See sub-rule (1) of rule 4]

GRANTS/SUBSIDIES

(Irrevocable Grants & Subsidies Received)

(Amount in Rs.)

	Current Year	Previous Year
1. Central Government		
2. Government Agencies		
3. Institutions/ Welfare Bodies		
4. International Organisations		
5. Others (Specify)		
TOTAL		

SCHEDULE – XIII

(See sub-rule(1) of rule 4)

FEES / SUBSCRIPTIONS

(Amount in Rs.)

	Current Year	Previous Year
1. Entrance Fees		
2. Filing Fees		
3. Seminar/ Program Fees		
4. Consultancy Fees		
5. Others (Specify)		
TOTAL		
Note - Accounting Policies towards each item are to be disclosed		

SCHEDULE – XIV

[See sub-rule (1) of rule 4]

INCOME FROM INVESTMENTS

(Income on Invest. From Earmarked/ Endowment Funds transferred to Funds)

(Amount in Rs.)

	Investment from Earmarked Fund		Investment - Others	
	Current Year	Previous Year	Current Year	Previous Year
1. Interest				
a) On Government Securities				
b) Other Bonds/ Debentures				
2. Dividends				
a) On Shares				
b) On Mutual Fund Securities				
3. Rents				
4. Others (Specify)				
TOTAL				

SCHEDULE XV

[See sub-rule (1) of rule 4]

INCOME FROM ROYALTY, PUBLICATION ETC.

(Amount in Rs.)

	Current Year	Previous Year
1. Income from Royalty		
2. Income from Publications		
3. Others (Specify)		
TOTAL		

SCHEDULE XVI

[See sub-rule (1) of rule 4]

INTEREST EARNED

(Amount in Rs.)

	Current Year	Previous Year
1. On Term Deposits		
(a) With Scheduled Banks		
(b) With Non - Scheduled Banks		
(c) With Institutions		
(d) Others		
2. On Savings Accounts		
(a) With Scheduled Banks		
(b) With Non - Scheduled Banks		
(c) Post Office Savings Accounts		
(d) Others		
3. On Loans		
(a) Employees/Staff		
(b) Others		
4. Interest on Debtors and Other Receivables		
TOTAL		
Note - Tax deducted at source to be indicated		

SCHEDULE – XVII
[See sub-rule (1) of rule 4]
OTHER INCOME

(Amount in Rs.)

	Current Year	Previous Year
1. Profit on Sale/disposal of Assets		
(a) Owned Assets		
(b) Assets acquired out of grants, or received free of cost		
2. Fees for Miscellaneous Services		
3. Miscellaneous Income		
TOTAL		

SCHEDULE XVIII
[See sub-rule (1) of rule 4]
ESTABLISHMENT EXPENSES

(Amount in Rs.)

	Current Year	Previous Year
(a) Salaries and Wages		
(b) Allowances and Bonus		
(c) Contribution to Provident Fund		
(d) Contribution to Other Fund (specify)		
(e) Staff Welfare Expenses		
(f) Expenses on Employees' Retirement and Terminal Benefits		
(g) Others (Specify)		
TOTAL		

SCHEDULE XIX
[See sub-rule (1) of rule 4]
OTHER ADMINISTRATIVE EXPENSES

(Amount in Rs.)

	Current Year	Previous Year
(a) Purchases		
(b) Labour and processing expenses		
(c) Cartage and Carriage Inwards		
(d) Electricity and power		
(e) Water charges		
(f) Insurance		
(g) Repairs and Maintenance		
(h) Rent, Rates and Taxes		
(i) Vehicles Running, Maintenance or Hiring charges		
(j) Postage, Telephone and Communication charges		
(k) Printing and Stationery		
(l) Travelling and Conveyance Expenses		
(m) Expenses on Seminar/ Workshops		
(n) Subscription Expenses		
(o) Expenses of fee		

(p) Auditors Remuneration/ Legal fee		
(q) Hospitality Expenses		
(r) Professional Charges		
(s) Provision for Bad and Doubtful Debts/ Advances		
(t) Irrecoverable Balances written -off		
(u) Packing Charges		
(v) Freight and Forwarding Expenses		
(w) Distribution Expenses		
(x) Advertisement and Publicity		
(y) Others (to be specified)		
TOTAL		

SCHEDULE XX

[See sub-rule (1) of rule 4]

EXPENDITURE ON GRANTS, SUBSIDIES ETC.

(Amount in Rs.)

	Current Year	Previous Year
(a) Grants given to Institutions/ Organisations		
(b) Subsidies given to Institutions/ Organisations		
TOTAL		

Note: Name of the Entities, their Activities along with the amount of Grants/ subsidies are to be disclosed.**SCHEDULE XXI**

[See sub-rule (1) of rule 4]

INTEREST

(Amount in Rs.)

	Current Year	Previous Year
(a) On Fixed Loans		
(b) On Other Loans (including Bank Charges)		
(c) Others (specify)		
TOTAL		

SCHEDULE - XXII

[See sub-rule (1) of rule 4]

SIGNIFICANT ACCOUNTING POLICIES (Illustrative)**1. ACCOUNTING CONVENTION**

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting.

2. INVESTMENTS

2.1 Investments classified as "long term investments" are carried at cost. Provision for decline, other than temporary, is made in carrying cost of such investments.

2.2 Investments classified as "Current" are carried at lower of cost and fair value. Provision for shortfall on the value of such investments is made for each investment considered individually and not on a global basis.

2.3 Cost includes acquisition expenses like brokerage, transfer stamps.

3. FIXED ASSETS

3.1 Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition. In respect of projects involving construction, related pre-operational expenses (including interest on loans for specific project prior to its completion), form part of the value of the assets capitalized.

3.2 Fixed Assets received by way of non-monetary grants, (other than towards the Corpus Fund), are capitalized at values stated, by corresponding credit to Capital Reserve.

4. DEPRECIATION

4.1 Depreciation is provided on straight-line method as per rates specified in the Income-tax Act, 1961 except depreciation on cost adjustments arising on account of conversion of foreign currency liabilities for acquisition of fixed assets, which is amortized over the residual life of the respective assets.

4.2 In respect of additions to/deductions from fixed assets during the year, depreciation is considered on pro-rata basis.

4.3 Assets consisting Rs. 5,000 or less each are fully provided.

5. MISCELLANEOUS EXPENDITURE

Deferred revenue expenditure is written off over a period of 5 years from the year it is incurred.

6. ACCOUNTING FOR SALES

Sales include excise duty and are net of sales returns, rebate and trade discount.

7. GOVERNMENT GRANTS/SUBSIDIES

7.1 Government grants of the nature of contribution towards capital cost of setting up projects are treated as Capital Reserve.

7.2 Grants in respect of specific fixed assets acquired are shown as a deduction from the cost of the related assets.

7.3 Government grants/subsidy are accounted on realization basis.

8. FOREIGN CURRENCY TRANSACTIONS

8.1 Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction.

8.2 Current assets, foreign currency loans and current liabilities are converted at the exchange rate prevailing as at the year end and the resultant gain/loss is adjusted to cost of fixed assets, if the foreign currency liability related to fixed assets, and in other cases is considered to revenue.

9. LEASE

Lease rentals are expensed with reference to lease terms.

10. RETIREMENT BENEFITS

10.1 Liability towards gratuity payable on death/retirement of employees is accrued based on actuarial valuation.

10.2 Provision for accumulated leave encashment benefit to the employees is accrued and computed on the assumption that employees are entitled to receive the benefit as at each year end.

SCHEDULE – XXIII

[See sub-rule (1) of rule 4]

CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS (Illustrative)**1. CONTINGENT LIABILITIES**

1.1 Claims against the Entity not acknowledged as debts - Rs. _____

(Previous year Rs. _____)

1.2 In respect of:

- Bank guarantees given by/on behalf of the Entity -Rs. _____ (Previous year Rs. _____).

- Letters of Credit opened by Bank on behalf of the Entity -Rs. _____ (Previous year Rs. _____).

- Bills discounted with banks Rs. _____ (Previous year Rs. _____).

1.3 Disputed demands in respect of:

Income-tax Rs. _____ (Previous Year Rs. _____)

G.S.T. Rs. _____ (Previous Year Rs. _____)

Municipal Taxes Rs. _____ (Previous Year Rs. _____)

1.4 In respect of claims from parties for non-execution of orders, but contested by the Entity -
Rs. _____ (Previous year Rs. _____).**2. CAPITAL COMMITMENTS**

Estimated value of contracts remaining to be executed on capital account and not provided for (net of advances) Rs.

(Previous year Rs. _____).

3. LEASE OBLIGATIONSFuture obligations for rentals under finance lease arrangements for plant and machinery amount to
Rs. _____ (Previous year Rs. _____).**4. CURRENT ASSETS, LOANS AND ADVANCES**

In the opinion of the Management, the current assets, loans and advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.

5. TAXATION

In view of there being no taxable income under Income-tax Act 1961, no provision for Income tax has been considered necessary.

6. FOREIGN CURRENCY TRANSACTIONS

6.1 Value of Imports calculated on C.I.F Basis:

- Purchase of finished Goods
- Raw Materials & Components (Including in transit)
- Capital Goods
- Stores, Spares and Consumables

6.2 Expenditure in foreign currency:

- Travel
- Remittances and Interest payment to Financial Institutions/ Banks in Foreign Currency

- Other Expenditure:

- Commission on Sales
- Legal and Professional Expenses
- Miscellaneous Expenses

6.2 Earnings:

6.4 Remuneration to auditors:

As auditors:

- Taxation matters
- For management services
- For certification
- Others

7. Corresponding figures for the previous year have to be regrouped/ rearranged, wherever necessary.

8. Schedules I to XXXIII are annexed to and form an integral part of the Balance Sheet as at _____ and the Income and Expenditure Account for the year ended on that date.

[F. No. 30/13/2018-Insolvency]

GYANESHWAR KUMAR SINGH, Jt. Secy.